

02.11.2020

Through Video conferencing at 10:00 am.

Present : Sh. Vikram Dubey, Ld. APP for the State has joined through Cisco Webex.
Sh. Pranay Abhishek, Ld. Counsel on behalf of applicant/accused Darshna has joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated and she is in JC since 20.10.2020. Ld. Counsel argued that applicant/accused is a female of aged about 52 years. He further argued that the alleged minors who stated to be employed by accused were turned out to be major and they have been working for some other supplier. He further argued that applicant/accused is suffering from various ailments and her first bail application got dismissed by this Court on 22.10.2020. Therefore, she should be granted bail in this matter.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel for applicant/accused. Ld. APP for the State vehemently opposed the present bail application stating that applicant/accused is involved in one another case.

Submissions of both sides heard.

Perusal of the reply of IO shows that illicit liquor has been supplied by the minors to the alleged as she made the call from the mobile phone of her daughter to the minors. The illicit liquor along-with scooty bearing registration number DL-4SDE-1059 also recovered/seized from the spot. Thus, prima-facie, it seems that supply of illicit liquor were taken from the minors. The applicant/accused is also involved in one another FIR bearing no.289/20 PS Civil Lines. Thus, considering that deliberate of illicit liquor were taken from minors, so, seriousness of the offence increases manifold. Therefore, this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

Application stands disposed off accordingly. Copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the applications, reply and the order be kept for records and be tagged with the final report.

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signed by
MANOJ
KUMAR
Date:
2020.11.02
14:33
+0530

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/02.11.2020

02.11.2020

Through Video conferencing at 10:25 am.

Present : Sh. Vikram Dubey, Ld. APP for the State has joined through Cisco Webex.
Sh. Neeraj Sharma, Ld. Counsel on behalf of applicant/accused Jugal Kishore and Dayawati has joined through Cisco Webex.

Vide this common order, I am disposing off the bail applications of applicants/accused persons Jugal Kishore and Dayawati.

These are two bail applications under Section 437 Cr. PC for grant of bail of applicants/accused persons wherein it has been submitted that applicants/accused persons have been falsely implicated and they have been arrested in kalandra under Section 41.1(d) Cr. P.C. on 23.10.2020. He further argued that both accused persons have already been arrested in FIR No.408/20 under Section 356/379/34 IPC PS Shastri Park of which the case property recovered in present kalandra. He further argued that vide order dated 23.10.2020, Ld. Duty MM also disposed off the kalandra. Therefore, they should be granted bail in this matter.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel for applicant/accused. Ld. APP for the State vehemently opposed the present bail application of the applicant/accused persons stating that both accused persons are habitual offenders.

Submissions of both sides heard.

Both accused persons have already been arrested in FIR No.408/20 PS Shastri Park. The recovered case property pertains to the said FIR. Moreover, the kalandra under Section 41.1(d) Cr. P.C. have already been disposed off by the Ld. Duty MM vide order dated 23.10.2020. So, in my considered view accused persons cannot be kept in judicial custody anymore. **Therefore, both accused persons are directed to be released on personal bond for a sum of Rs.5,000/- to the satisfaction of jail superintendent.**

Applications stand disposed off accordingly. Copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the applications, reply and the order be kept for records and be tagged with the final report.

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Date:
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(MANOJ KUMAR)

MM-06(C)/THC/Delhi/02.11.2020

02.11.2020

Through Video conferencing at 10:15 am.

Present : Sh. Vikram Dubey, Ld. APP for the State has joined through Cisco Webex.
Sh. Vinod Kumar, Ld. Counsel on behalf of applicant/accused Shoib has joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated and he is in JC since 07.10.2020. Ld. Counsel argued that there was a minor altercation with the complainant and a false case under Section 392 IPC has been registered against accused. Therefore, he should be granted bail in this matter.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel for applicant/accused. Ld. APP for the State vehemently opposed the present bail application stating that applicant/accused is involved in one similar other case and there is specific allegations against applicant/accused.

Submissions of both sides heard.

Applicant/accused has been apprehended at the spot by Ct. Munesh and complainant. Mobile phone of complainant also got recovered from applicant/accused. There is prima-facie evidence against applicant/accused for his involvement in the present case. Thus, in view of the above stated reasons, this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

Application stands disposed off accordingly. Copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the applications, reply and the order be kept for records and be tagged with the final report.

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(MANOJ KUMAR)
MM-06(C)/THC/Delhi/02.11.2020

02.11.2020

Through Video conferencing at 10:05 am.

Present : Sh. Vikram Dubey, Ld. APP for the State has joined through Cisco Webex.
Sh. Mohd. Illiyas, Ld. Counsel on behalf of applicant/accused Gaurav @
Nonu has joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated and he is in JC since 20.10.2020. Ld. Counsel argued that the alleged recovery has been implanted upon applicant/accused and he has been formally arrested in the present case. Therefore, he should be granted bail in this matter.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel for applicant/accused. Ld. APP for the State vehemently opposed the present bail application stating that applicant/accused is a habitual offender and involved in similar other cases.

Heard. Perused.

One *iron gattar* has been recovered from the possession/at the instance of applicant/accused when he was taken in PC in the present case. Applicant/accused is involved in similar other cases. Section 454 IPC entails imprisonment upto 10 years. So, considering the gravity of the offence and seriousness of the allegations, this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

Application stands disposed off accordingly. Copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the applications, reply and the order be kept for records and be tagged with the final report.

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02.11.2020

Through Video conferencing at 10:20 am.

Present : Sh. Vikram Dubey, Ld. APP for the State has joined through Cisco Webex.
Sh. Sitanshu Gaur, Ld. Counsel on behalf of applicant/accused has joined through Cisco Webex.

This is an application for release the accused on personal bond or reducing the amount of surety bond.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel for applicant/accused.

At this stage, Ld. Counsel for accused submits that bail bond and surety bond in the present case has already been submitted. So, he wants to withdraw the present application. Heard.

In view of the same, present application stands allowed to be withdrawn.

Copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the applications, reply and the order be kept for records and be tagged with the final report.

MANOJ KUMAR Digitally signed by MANOJ KUMAR (MANOJ KUMAR) Date: 2020.11.02 14:25:50 +0530 MANOJ KUMAR-06(C)/THC/Delhi/02.11.2020

02.11.2020

Through Video conferencing at 10:10 am.

Present : Sh. Vikram Dubey, Ld. APP for the State has joined through Cisco Webex.
Sh. Ashok Kumar, Ld. Counsel on behalf of applicant/accused Mursaleem @
Faheem has joined through Cisco Webex.

Reply not filed by IO.

Let, notice be issued to IO with direction to appear in person and file report
physically on **03.11.2020**.

Application stands disposed off accordingly. Copy of order be uploaded on
Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil
Lines. The printout of the applications, reply and the order be kept for records and be tagged
with the final report.

MANOJ KUMAR Digitally signed by MANOJ KUMAR
(MANOJ KUMAR)
Date: 2020.11.02 14:32:09 +0530
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